

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:269
ANSWERED ON:21.02.2006
PROPOSAL FROM KARNATAKA REGARDING ARTICLE 371
Channappa Shri Kunnur Manjunath;Shivanna Shri M

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a proposal for amendment of Article 371 of the Constitution is pending with Union Government;
- (b) if so, the details thereof alongwith the present status of the said proposal; and
- (c) the time by which the proposal is likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): Yes, Sir.

(b): A proposal was received from Government of Karnataka to amend Article 371 of the Constitution of India to provide for region-wise reservation in employment and admission to educational institutions in Karnataka on the lines of provisions in Article 371 D of the Constitution of India with respect to Andhra Pradesh. It was communicated to the Government of Karnataka that the proposal was not found feasible. Government of Karnataka has urged the Union Government to review its stand in the matter. As of now, no decision has been taken in this respect.

(c): Since the matter involves complex issues which are of constitutional nature, no definite timeframe can be specified in this regard.